

PART E—INFORMATION TO BE SUPPLIED TO THE CANAL
AUTHORITIES

The annual return showing the number and nature of judicial cases disposed of by the Canal Deputy Collectors and Sub-Divisional Officers during a year has been discontinued as a result of the withdrawal of Magisterial Powers from Canal Officers. It is, however, necessary, that the Irrigation Department should still continue to get information as to the number of cases instituted under the Canal Act. Information relating to all the cases instituted under the Canal Act, VIII of 1873, should be supplied by the District Magistrates to the Superintending Engineers of the Irrigation Department annually, as soon after the close of the calendar year as possible to enable the latter to submit the cases to the Chief Engineer by the 1st February.